

[श्री: सह्य नारायण जाटिया]

की मइके बनाई जा सके तथा पेयजन उपलब्ध कराया जा सके, एकीकृत ग्राम विकास योजना को कारगर रूप से लागू करने के लिए पर्याप्त धनराशि उपलब्ध कराए।

(ii) INQUIRY INTO THE ALLEGED SPIRIT SCANDAL INVOLVING KERALA AND TAMIL NADU

*SHRI V. S. VIJAYARAGHAVAN (Palghat): Sir, I wish to draw the attention of the House to the shocking spirit scandal involving the States of Kerala and Tamil Nadu recently.

During Onam there was an acute shortage of spirit in Kerala. When the excise contractors expressed their inability to procure spirit, Government gave permit to a private party for bringing 10 lakh litres of spirit from Tamil Nadu even though the party had no previous experience in dealing in spirit or arrack.

In November last year the Mannam Sugar Mill in Kerala got only 1,80,000 litres of spirit for conversion into arrack while the distillery in Tamil Nadu had released 2,50,000 litres of spirit during that period. This gave rise to the suspicion that the balance of 70,000 litres was sold in black-market. Subsequently excise officials intercepted trucks containing three lakh litres of spirit at Trichur and impounded them. Thus the scandal came to light

Huge profits are obtained in unauthorised sale of spirit as it fetches Rs. 30 to Rs. 40 per litre while the total cost involved in bringing spirit from distillery in Tamil Nadu to Kerala comes to only Rs. 7 per litre. Even larger profits are obtained after conversion of spirit into arrack. It is not known why the Government gave permit to a private party when they knew all these facts. The State Governments has lost

more than Rs. 25 crores as a result of this deal.

As two States of Kerala and Tamil Nadu are involved in this scandal, I request the Central Government to conduct an enquiry into all aspects of the case with the help of Central investigating agency and bring the culprits to book.

(iii) CONTRACT LABOUR STRIKE IN TISCO

SHRI RAMAVATAR SHASTRI (Patna): Ten thousand contractors' workers of TISCO Jamshedpur, are on strike from February 11, 1981, because the TISCO is refusing to absorb the contractors' workers who are doing work of a perennial nature. Seventy per cent of these workers are tribals.

Under the Contract Labour (Regulation and Abolition) Act, 1970, contract system has to be abolished in respect of all work of a perennial nature.

MR. DEPUTY-SPEAKER: Shastri Ji, your English is excellent.

SHRI RAMAVATAR SHASTRI: The Bihar Government had set up a committee for Jamshedpur in order to implement it in Jamshedpur industries.

On 7-8-79 in a meeting called by the Bihar Government (Labour Department) in which representatives of all employers including TISCO (which was represented by Senior Dy. Director, Personnel) and workers (INTUC, AITUC, etc.) an agreement was reached that all contractors' labour doing perennial work will be absorbed. It was decided that this work will be taken up company to company. This has been done in respect of all companies in Jamshedpur (viz., TELCO, Tinplate, Indian Tube Co.) barring TISCO.

It may be mentioned that about 7,000 of the contractors' labourers of

*The original speech was delivered in Malayalam.